

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 159/MP/2012

**Coram :
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing : 13.9.2013

Sub : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.

Petitioner : Coastal Gujarat Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Parties present : Shri Amit Kapur, Advocate, CGPL
Shri Poonam Verma, Advocate, CGPL
Shri Apoorva Mishra, Advocate, CGPL
Shri Abhishek Monot, Advocate, CGPL
Shri K. K. Sharma, CGPL
Shri B. K. Mohanty, CGPL
Shri Rahul Modi, CGPL
Shri R. Saburamanyam, CGPL
Shri Arun Srivastav, Tata Power
Shri Farrukh Rustagi, Tata Power
Shri Somesh Kumar, Tata Power
Shri Saurabh Srivastava, Tata Power
Ms Swapna Seshadri, Advocate, PSPCL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri M.G.Ramachandran, Advocate, Gujarat and Rajasthan
Ms. Anushree, Advocate, HPPL
Shri Ravi Juneja, HPPL
Shri Sahil Gupta, HPPL

Shri A.S. Chawan, MSEDCL
Shri Samir Malik, Advocate, MSEDCL
Shri Samiv Malik, Advocate, , MSEDCL
Ms.Ashwini Chitnis, Prayas
Shri Rajesh Gupta
Shri Ashdreep Sethi,
Shri TPS Bawa, PSPCL

Amendment of Record of Proceedings

Para 3 of the ROP dated 13.9.2013 shall be substituted as under:

"3. Learned counsel appearing on behalf of Haryana and Gujarat submitted that GUVNL has filed its affidavit indicating in-principle consent to the Committee Report subject to certain modifications and approval of the Government of Gujarat in respect of the compensatory tariff to be paid. Learned counsel further submitted that he has been instructed by Haryana and Rajasthan to seek 4 weeks time to file their responses on the Committee Report."

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**